

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 23 दिसम्बर, 2025/02 पौष, 1947

हिमाचल प्रदेश सरकार

गृह विभाग

अधिसूचना

शिमला-2, 17 दिसम्बर, 2025

संख्याः गृह(ए)ए(1)—1 / 2021.——हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पुलिस अधिनियम, 2007 (2007 का अधिनियम संख्यांक 17) की धारा 11 की उप—धारा (1) के साथ पठित भारतीय नागरिक सुरक्षा संहिता, 2023 (2023 का अधिनियम संख्यांक 46) की धारा 2 की उप—धारा (1) के खण्ड (प) द्वारा प्रदत्त शिक्तियों का प्रयोग करते हुए, पुलिस महानिदेशक, हिमाचल प्रदेश के परामर्श से, इस अधिसूचना के राजपत्र (ई—गजट), हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से नीचे दी गई अनुसूची के स्तम्भ संख्या (3) में वर्णित वार्डों / गांवों से समाविष्ट, पुलिस थाना बल्ह, जिला मण्डी के अन्तर्गत श्री लाल बहादुर शास्त्री राजकीय आयुर्विज्ञान महाविद्यालय एवं अस्पताल नेरचौक जिला मण्डी के परिसर के भीतर पुलिस चौकी की स्थापना करते हैं, अर्थात:——

अनुसूची

क्रम	नगर परिषद का नाम।	स्तम्भ संख्या २ में विनिर्दिष्ट नगर परिषद्
संख्या		में अन्तर्विष्ट वार्डों / गांवों के नाम
1	2	3
1 .	नेरचौक	1. भंगरोटू
		2. मगयाथल—I
		3. मगयाथल—II
		4. नेर—I
		5. नेर—II
		6. नेर—III
		7. डडौर वार्ड नं० 9

आदेश द्वारा,

अतिरिक्त मुख्य सचिव (गृह)।

[Authoritative English text of this Department Notification No.Home(A)A(1)-1/2021, dated 17-12-2025 as required under Article 348 (3) of the Constitution of India].

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 17th December, 2025

No. Home(A)A(1)-1/2021.—In exercise of the powers conferred by clause (u) of sub-section(1) of Section 2 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No. 46 of 2023) read with sub-section (1) of Section 11 of the Himachal Pradesh Police Act, 2007 (Act No.17 of 2007), the Governor, Himachal Pradesh, in consultation with the Director General of Police, Himachal Pradesh, is pleased to establish a Police Post within the premises of Shri Lal Bahadur Shastri Government Medical College & Hospital Mandi at Nerchowk, District Mandi, H.P. under Police Station Balh, District Mandi, consisting of the Wards/Villages enumerated in column No.(3) of the SCHEDULE given below thereof, with effect from the date of publication of this notification in the Rajpatra (e-Gazette), Himachal Pradesh, namely:—

SCHEDULE.

Sl.	Name of Nagar Parishad	Name of Wards/Villages	
No.		contained in Nagar Parishad	
		specified in column No. 2	
1	2	3	
1.	Nerchowk	1. Bhangrotu	
		2. Magyathal-I	

	3. Magyathal-II	
	4. Ner-I	
	5. Ner-II	
	6. Ner-III	
	7. Dadaur Ward No. 9	

By order,

Addl. Chief Secretary (Home).

गृह विभाग

अधिसूचना

शिमला-2, 17 दिसम्बर, 2025

संख्याः गृह(ए)ए(1)9/2023.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पुलिस अधिनियम, 2007 (2007 का राज्य अधिनियम संख्यांक 17) की धारा 11 की उप—धारा (1) के साथ पिठत भारतीय नागरिक सुरक्षा संहिता, 2023 (2023 का केन्द्रीय अधिनियम संख्यांक 46) की धारा 2 की उप—धारा (1) के खण्ड (प) द्वारा प्रदत्त शिक्तयों का प्रयोग करते हुए, पुलिस महानिदेशक, हिमाचल प्रदेश के परामर्श से, इस अधिसूचना के राजपत्र (ई—गजट), हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से निम्नलिखित अनुसूची की स्तम्भ संख्याः (3) में यथा वर्णित उसके क्षेत्र सिहत पुलिस चौकी मुल्थान को स्तम्भ संख्याः (4) में वर्णित पुलिस थाना के स्थानीय क्षेत्रों से स्तम्भ संख्याः (5) में वर्णित पुलिस थाना के स्थानीय क्षेत्रों के लिए अन्तरित करते हैं, अर्थात्:—

अनुसूची

क्रम	ग्राम पंचायतों का	स्तम्भ संख्याः २ में	पुलिस थाना, जिससे इस	पुलिस थाना, जिसमें
संख्याः	नाम	विनिर्दिष्ट ग्राम पंचायत में	अधिसूचना द्वारा यह	इसके पश्चात्
		अंतर्विष्ट गावों के नाम	अन्तरित किए गए हैं	सम्मिलित होंगे
1	2	3	4	5
1.	स्वाड	1. उनगाहर	पुलिस थाना बैजनाथ	पुलिस थाना बीड़
		2. भुजलिंग		
		3. बडधार		
		4. छेरना		
		5. स्वाड		
		6. जुधार		
2.	लुवाई	1. तरमेहर	–यथोपरि–	–यथोपरि–
		2. नपोहता		
		3. लुवाई		
		4. रोपडु		
3.	पोलिंग	1. डैहनासर	–यथोपरि–	–यथोपरि–
		2. पोलिंग		
		3. खडी मलांह		
		4. अन्दरली मलांह		
4.	मुलथान	1. मुलथान	–यथोपरि–	–यथोपरि–
		2. शडौता		
		3. बखलौग		

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		4. उलधार		
		5. बनबाड		
		6. दयोट		
		7. संगरेहड		
5.	धरमाण	1. नेर	–यथोपरि–	–यथोपरि–
		2. सरमाण		
		3. धरमाण		
		4. भराडा		
		5. सरला		
6.	कोठी कोहड	1. चेलरां दी मलांह	–यथोपरि–	–यथोपरि–
		2. गगलू दी मलांह		
		3. कोहड खास		
		4. कोहड उपरली		
		5. रूलिंग		
7.	बडाग्रां	1. नलोहता	–यथोपरि–	–यथोपरि–
		2. बडाग्रां		
		3. चकवन पलाचक		
		4. चकवन पनयारटू		
		5. चकवन तरनेई		
		6. कंगयोड		
		7. कडधार		
		८. सपौता		
		9. राजगुन्धा		
		10. कुक्डगुन्धा		
		11. चकवन वकरकयाड		
8.	बडा भंगाल	1. बडा भंगाल	–यथोपरि–	–यथोपरि–
		2. भाडल धार		
		3. मराला धार		
		4. थमसर धार		
		5. शाहनाल धार		
		6. कालीहानी धार		
		7. रईगाहर धार		

		आदेश	ा द्वारा,
अतिरिक्त	मुख्य	सचिव	(गृह)।

[Authoritative English text of this Department Notification No. Home(A)A(1)9/2023 dated, 17-12-2025 as required under Article 348 (3) of the Constitution of India].

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 17th December, 2025

No. Home(A)A(1)9/2023.—In exercise of the powers conferred by clause (u) of sub-section(1) of Section 2 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act No.46 of

2023) read with sub-section (1) of Section 11 of the Himachal Pradesh Police Act, 2007 (State Act No.17 of 2007), the Governor, Himachal Pradesh, in consultation with the Director General of Police, Himachal Pradesh, is pleased to transfer Police Post Multhan alongwith its area as enumerated in Column No (3) from the local area of the Police Station as mentioned in Column No.(4) to the local area of the Police Station as mentioned in Column No.(5) of the SCHEDULE given below thereof, with effect from the date of publication of this Notification in the Rajpatra (e-Gazette), Himachal Pradesh, namely:—

SCHEDULE

Sl. No.	Name of Gram	Name of Villages	Police Station from	Police Station in
	Panchayats	contained in Gram	which transferred by	which hereinafter
		Panchayats specified in	this notification	included
		Column No. 2		_
1	2	3	4	5
1.	Swar	1. Thangahar	Police Station	Police Station Bir
		2. Bhujling	Baijnath	
		3. Bardhar		
		4. Chherna		
		5. Swar		
		6. Judhar		
2.	Lowai	1. Tarmehar	-do-	-do-
		2. Napohta		
		3. Lowai		
		4. Ropru		
3.	Polling	1. Dehnasar	-do-	-do-
		2. Polling		
		3. Khari Malhan		
		4. Anderli Malhan		
4.	Multhan	1. Multhan	-do-	-do-
		2. Sharota		
		3. Bakhalog		
		4. Uldhar		
		5. Banwar		
		6. Deot		
		7. Sangrehar		
5.	Dharman	1. Ner	-do-	-do-
		2. Sarman		
		3. Dharman		
		4. Bharara		
	TZ 41 TZ 1	5. Sarla	1	1
6.	Kothi Kohar	1. Chelra Di Malhan	-do-	-do-
		2. Gaglu Di Malhan		
		3. Kohar Khas		
		4. Kohar Upparli		
	D	5. Rulling	.1	1.
7.	Baragran	1. Nalhota	-do-	-do-
		2. Baragran		
		3. Chkvan Palachak		
		4. Chakvan Panyartu		

		5. ChakvanTarnai		
		6. Kangyor		
		7. Kardhar		
		8. Sapota		
		9. Rajgundha		
		10. Kukargundha		
		11. Chakvan Bakarkyara		
8.	Bara Bhangal	1. Bara Bhangal	-do-	-do-
	_	2. Bhadal Dhar		
		3. Marala Dhar		
		4. Thamsar Dhar		
		5. Shahnal Dhar		
		6. Kalihani Dhar		
		7. Raigahar Dhar		

By order,

Addl. Chief Secretary (Home).

पंचायती राज विभाग

अधिसूचना

शिमला-171009, 18 दिसम्बर, 2025

संख्याः पीसीएच-एचए (1)3/2024-60465-72.—क्योंकि विभाग में, जिला ऊना की निम्नलिखित ग्राम सभा क्षेत्रों के पुनर्गठन हेतु प्रस्तावनाएं विचाराधीन हैं ;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (वर्ष 1994 का अधिनियम संख्यांक 4) की धारा 3 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जिला ऊना के ग्राम सभा क्षेत्रों, जिनका विवरण निम्न अनुसूची में दिया गया है, को निम्नानुसार पुनर्गठित करने का प्रस्ताव करते हैं, और यथा अपेक्षित सम्बन्धित ग्राम सभा सदस्यों की जानकारी एवं सार्वजिनक आक्षेप और सुझाव आमंत्रित करने के लिए राज्य सरकार के ई-राजपत्र में प्रकाशित करने और जिला ऊना के उपायुक्त को, इस सम्बन्ध में सुझावों एवं आक्षेपों को प्राप्त करने तथा उन पर विचार करने के लिए प्राधिकृत करने के आदेश देते हैं;

यदि निम्न अनुसूची में वर्णित ग्राम सभा क्षेत्रों के पुनर्गठन के सम्बन्ध में, सम्बन्धित ग्राम सभा सदस्यों को कोई आपत्ति या सुझाव प्रस्तुत करने हो तो वे अपने आक्षेप या सुझाव इस अधिसूचना के जारी होने के दिनांक से सात (7) दिनों की अविध के भीतर उपायुक्त जिला ऊना को प्रस्तुत कर सकेंगे। उपरोक्त नियत अविध के अवसान के पश्चात आक्षेप या सुझाव, जो कोई भी हो, ग्रहण नहीं किए जाएँगे।

राज्य सरकार, जिला ऊना के निम्न अनुसूची में वर्णित ग्राम सभा क्षेत्रों के पुनर्गठन बारे में अन्तिम अधिसूचना इस सम्बन्ध में उपायुक्त जिला ऊना की सिफारिश के दृष्टिगत जारी करेगी।

क्र॰ सं॰	ग्राम सभा का नाम जिससे क्षेत्रों / ग्रामों को अपवर्जित	कोष्ठ संख्या-2 में वर्णित ग्राम सभा के ग्रामों के नाम	कोष्ठ संख्या-2 में वर्णित ग्राम सभा से अपवर्जित होने वाले ग्रामों के नाम	ग्राम सभा का नाम जिनमें कोष्ठ सं0-4 में वर्णित ग्राम / ग्रामों को	कोष्ठ संख्या 5 में वर्णित ग्राम सभा में पुनर्गठन उपरान्त ग्रामों के	विवरण
	किया जाना है			सम्मिलित किया जाना है	नाम	
1	2	3	4	5	6	7
1.	विकास खं बल्ह	ड बगाणा 1. परनौलिया सन्हाल 2. सकोन 3. बल्ह 4. बल्ह रेहडे 5. बल्ह खोली	परनौलिया सन्हाल	टीहरा	1. टीहरा खास 2. करवालियां सन्हाल 3. मलोनियाँ सन्हाल 4. तलेहडा सन्हाल 5. टांडा उपारला 6. टांडा झिकला 7. परनौलिया सन्हाल	कोष्ट संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ट संख्या 3 के शेष ग्राम, ग्राम सभा "बल्ह" में रहेंगे।
2.	धुन्धला	1. बैरी 2. हटली 3. ननावी 4. धुन्धला	1. बैरी 2. हटली	धतोल	 सूरडा कुसाण ब्रह्मणा कुसाण रानौता धतोल बैरी हटली 	कोष्ट संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ट संख्या 3 के शेष ग्राम, ग्राम सभा "धुन्धला" में रहेंगे।

आदेश द्वारा, सचिव (पंचायती राज)।

पंचायती राज विभाग

अधिसूचना

शिमला-171009, 18 दिसम्बर, 2025

संख्याः पीसीएच-एचए (1)3/2024- 60473.—क्योंकि विभाग में, जिला शिमला की निम्नलिखित ग्राम सभा क्षेत्रों के पुनर्गठन हेतु प्रस्तावनाएं विचाराधीन हैं;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (वर्ष 1994 का अधिनियम संख्यांक 4) की धारा 3 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जिला शिमला के ग्राम सभा क्षेत्रों, जिनका विवरण निम्न अनुसूची में दिया गया है, को निम्नानुसार पुनर्गठित करने का प्रस्ताव

करते हैं, और यथा अपेक्षित सम्बन्धित ग्राम सभा सदस्यों की जानकारी एवं सार्वजनिक आक्षेप और सुझाव आमंत्रित करने के लिए राज्य सरकार के ई-राजपत्र में प्रकाशित करने और जिला शिमला के उपायुक्त को, इस सम्बन्ध में सुझावों एवं आक्षेपों को प्राप्त करने तथा उन पर विचार करने के लिए प्राधिकृत करने के आदेश देते हैं;

यदि निम्न अनुसूची में वर्णित ग्राम सभा क्षेत्रों के पुनर्गठन के सम्बन्ध में, सम्बन्धित ग्राम सभा सदस्यों को कोई आपित या सुझाव प्रस्तुत करने हो तो वे अपने आक्षेप या सुझाव इस अधिसूचना के जारी होने के दिनांक से सात (7) दिनों की अविध के भीतर उपायुक्त जिला शिमला को प्रस्तुत कर सकेंगे। उपरोक्त नियत अविध के अवसान के पश्चात आक्षेप या सुझाव, जो कोई भी हो, ग्रहण नहीं किए जाएँगे।

राज्य सरकार, जिला शिमला के निम्न अनुसूची में वर्णित ग्राम सभा क्षेत्रों के पुनर्गठन बारे में अन्तिम अधिसूचना इस सम्बन्ध में उपायुक्त जिला शिमला की सिफारिश के दृष्टिगत् जारी करेगी।

						A
क्र॰	ग्राम सभा	कोष्ठ संख्या-2	. कोष्ठ	ग्राम सभा का	कोष्ठ संख्या	विवरण
सं०	का नाम	में वर्णित ग्राम	संख्या-२ में	नाम जिनमें	5 में वर्णित्	
	जिससे	सभा के ग्रामों	वर्णित ग्राम	कोष्ठ सं0-4 में	ग्राम सभा में	
	क्षेत्रों /	के नाम	सभा से	वर्णित ग्राम /	पुनर्गठन	
	ग्रामों को		अपवर्जित होने	ग्रामों को	उपरान्त	
	अपवर्जित		वाले ग्रामों के	सम्मिलित	ग्रामों के नाम	
	किया		नाम	किया जाना है		
	जाना है					
1	2	3	4	5	6	7
1.	विकास खं	! ंड रामपुर				
1.	गोपालपुर	1. बसाहरा	बसाहरा	सनारसा	1. रतनपुर	कोष्ट संख्या 4 में
		2. करतोत			2. सनारसा	वर्णित ग्राम/ग्रामों
		3. चदाली			3. शाह	को छोड़कर
		4. डीपीएफ चदाली			4. बसाहरा	कोष्ट संख्या ३ के
		करतोत				शेष ग्राम् , ग्राम
		5. जुमकरई				सभा "गोपालपुर"
		6. गोपालपुर				में रहेंगे।
2	विकास	 । खंड टूटू				
2.	धमून	1. धमून	1 9111⊐	बायचडी	1. नेर	क्रम संख्या २ में
۷.	वनूरा (हल्टी)	ा. वनून 2. डढोल	1. धमून 2. डढोल	वायवडा	2. फतेन्ची	अंकित ग्राम सभा
	(6601)	3. खडून	2. उडारा 3. खडून		3. जवाग	धमून
		4. रौड़ी	4. रौड़ी		4. खनेट	(हल्टी)का नाम
		5. पनेवला	5. पनेवला		5. रेहलबेचरी	ग्राम सभा खलग
		6. खायरी			6. जंगल हथिनी	व मुख्यावास
		7. खलग			की धार	हल्टी घोषित कर
		8. झाकड़ी			7. शिलांगरा 8. फागला	उसमेंनिम्नगाँवशेष
		9. शिल्ली) ४. पगगला १. कुटासनी	
		10. कलिमु			10. गैग	रहेंगे:—
		11. जदैनी			11. बधवानी	1. खायरी
		12. बघली			12. जवाग	2. खलग
		१३. भवाणा			13. दमत	3. झाकड़ी
					1. धमून	4. शिल्ली

3	विकास र	वंड जुब्बल			 डढोल खडून रौड़ी पनेवला 	5. कलिमु 6. जदैनी 7. बघली 8. भवाणा
3.	थाना	1. भरोट 2. भुट्टी 3. हियूना 4. थाना 5. उप-मोहाल उतरोल	भरोट	रावीं	1. भाखन 2. चमशु 3. धाडी 4. डीपीएफ डुल्लू 5. घुनसा 6. हिमनगरी 7. प्रेम नगर 8. शिल गाँव 9. भरोट	कोष्ट संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ट संख्या 3 के शेष ग्राम , ग्राम सभा "थाना" में रहेंगे ।

आदेश द्वारा,

सचिव (पंचायती राज)।

अधिसूचना

पंचायती राज विभाग

शिमला-171009, 18 दिसम्बर, 2025

संख्याः पीसीएच-एचए (1)3/2024- 60482-91.—क्योंकि विभाग में, जिला मंडी की निम्नलिखित ग्राम सभा क्षेत्रों के पुनर्गठन हेतु प्रस्तावनाएं विचाराधीन हैं;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (वर्ष 1994 का अधिनियम संख्यांक 4) की धारा 3 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जिला मंडी के ग्राम सभा क्षेत्रों, जिनका विवरण निम्न अनुसूची में दिया गया है, को निम्नानुसार पुनर्गठित करने का प्रस्ताव करते हैं, और यथा अपेक्षित सम्बन्धित ग्राम सभा सदस्यों की जानकारी एवं सार्वजनिक आक्षेप और सुझाव आमंत्रित करने के लिए राज्य सरकार के ई-राजपत्र में प्रकाशित करने और जिला मंडी के उपायुक्त को, इस सम्बन्ध में सुझावों एवं आक्षेपों को प्राप्त करने तथा उन पर विचार करने के लिए प्राधिकृत करने के आदेश देते हैं;

यदि निम्न अनुसूची में वर्णित ग्राम सभा क्षेत्रों के पुनर्गठन के सम्बन्ध में, सम्बन्धित ग्राम सभा सदस्यों को कोई आपित या सुझाव प्रस्तुत करने हो तो वे अपने आक्षेप या सुझाव इस अधिसूचना के जारी होने के दिनांक से सात (7) दिनों की अवधि के भीतर उपायुक्त जिला मंडी को प्रस्तुत कर सकेंगे। उपरोक्त नियत अवधि के अवसान के पश्चात आक्षेप या सुझाव, जो कोई भी हो, ग्रहण नहीं किए जाएँगे।

राज्य सरकार, जिला मंडी के निम्न अनुसूची में वर्णित ग्राम सभा क्षेत्रों के पुनर्गठन बारे में अन्तिम अधिसूचना इस सम्बन्ध में उपायुक्त जिला मंडी की सिफारिश के दृष्टिगत् जारी करेगी।

9230		राजानम्, विनानरा	प्रदरा, 23 दिसम्ब	1, 2020 / 02	11 1, 1041	
क्र॰ सं॰	ग्राम सभा का नाम जिससे क्षेत्रों / ग्रामों को अपवर्जित किया जाना है	कोष्ठ संख्या-2 में वर्णित ग्राम सभा के ग्रामों के नाम	कोष्ठ संख्या-2 में वर्णित ग्राम सभा से अपवर्जित होने वाले ग्रामों के नाम	ग्राम सभा का नाम जिनमें कोष्ठ सं0- 4 में वर्णित ग्राम / ग्रामों को सम्मिलित किया जाना है	कोष्ठ संख्या 5 में वर्णित ग्राम सभा में पुनर्गठन उपरान्त ग्रामों के नाम	विवरण
	2	3	4	5	б	/
1.	विकास खंड	धनोटू				
1.	घिडी	 थमाडी घडी फतेहपुर कौलपूर्वान चूहणी नैहदंल खरलोह बरनोग डी.पी.एफ. कौलपूर्वान भग्यार क्रशला 	थमाडी	रोहांडा	1. सारल 2. नैहरा 3. वनवाली 4. डीपीएफ कथैहल 5. रोहाण्डा 6. धार 7. तपलीधार 8. लबूट 9. बनौण 10. खील 11. चन्दाकुफर 12. औकल 13. मझार 14. चौकी 15. इंलगार 16. छिछड 17. सराधार 18. सरन 19. भेवल 20. डीपीएफ झलगार 21. दोघरी 22. डीपीएफ खावरी 24. बुलास 25. तरजूगी 26. नैंदल 27. थाट धार 28. डीपीएफ शकोहर 29. डीपीएफ कमराह 30. हलाई 31. शकोहर 32. रोहान 33. थमाडी	कोष्ट संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ट संख्या 3 के शेष ग्राम , ग्राम सभा "घिडी" में रहेंगे ।

	विकास खंड	z cufur		·		
2.	विकास खंड		- 4-0			
2.	व्रांग	 चनेहड़ मोरला ब्रांग कथैली 	कथैली	वनाल	 डिड़नू बनाल रियूर कथैली 	कोष्ट संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ट संख्या 3 के शेष ग्राम , ग्राम सभा "व्रांग" में रहेंगे।
3.	पपलोग	 पपलोग खरोह कंडयोल भलवान 	भलवान	वसंतपुर	 वसंतपुर बैहल रसैन हरलोट भलवान 	कोष्ट संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ट संख्या 3 के शेष ग्राम , ग्राम सभा "पपलोग" में रहेंगे।
3	विकास खं	ड बाली चौकी		<u> </u>	•	
4.	खोलानाल	1. खोलानाल 2. शेहनू	शेहनू	खाहरी	 खाहरी डीपीएफ शलोई शेहनू 	कोष्ट संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ट संख्या 3 के शेष ग्राम, ग्राम सभा "खोलानाल" में रहेंगे।

आदेश द्वारा, सचिव (पंचायती राज)।

पंचायती राज विभाग

अधिसूचना

शिमला-171009, 18 दिसम्बर, 2025

संख्याः पीसीएच-एचए (1)3/2024-60492-97.—क्योंकि विभाग में, जिला बिलासपुर की निम्नलिखित ग्राम सभा क्षेत्रों के पुनर्गठन हेतु प्रस्तावनाएं विचाराधीन हैं ;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (वर्ष 1994 का अधिनियम संख्यांक 4) की धारा 3 की उप-धारा (2) द्वारा प्रदत्त शिक्तयों का प्रयोग करते हुए जिला बिलासपुर के ग्राम सभा क्षेत्रों, जिनका विवरण निम्न अनुसूची में दिया गया है, को निम्नानुसार पुनर्गठित करने का प्रस्ताव करते हैं, और यथा अपेक्षित सम्बन्धित ग्राम सभा सदस्यों की जानकारी एवं सार्वजनिक आक्षेप

और सुझाव आमंत्रित करने के लिए राज्य सरकार के ई-राजपत्र में प्रकाशित करने और जिला बिलासपुर के उपायुक्त को, इस सम्बन्ध में सुझावों एवं आक्षेपों को प्राप्त करने तथा उन पर विचार करने के लिए प्राधिकृत करने के आदेश देते हैं ;

यदि निम्न अनुसूची में वर्णित ग्राम सभा क्षेत्रों के पुनर्गठन के सम्बन्ध में, सम्बन्धित ग्राम सभा सदस्यों को कोई आपित या सुझाव प्रस्तुत करने हो तो वे अपने आक्षेप या सुझाव इस अधिसूचना के जारी होने के दिनांक से सात (7) दिनों की अविध के भीतर उपायुक्त जिला बिलासपुर को प्रस्तुत कर सकेंगे। उपरोक्त नियत अविध के अवसान के पश्चात आक्षेप या सुझाव, जो कोई भी हो, ग्रहण नहीं किए जाएँगे।

राज्य सरकार, जिला बिलासपुर के निम्न अनुसूची में वर्णित ग्राम सभा क्षेत्रों के पुनर्गठन बारे में अन्तिम अधिसूचना इस सम्बन्ध में उपायुक्त जिला बिलासपुर की सिफारिश के दृष्टिगत् जारी करेगी।

क्र॰ सं॰	ग्राम सभा का नाम जिससे क्षेत्रों / ग्रामों को अपवर्जित किया जाना है	कोष्ठ संख्या-2 में वर्णित ग्राम सभा के ग्रामों के नाम	कोष्ठ संख्या-2 में वर्णित ग्राम सभा से अपवर्जित होने वाले ग्रामों के	ग्राम सभा का नाम जिनमें कोष्ठ सं0-4 में वर्णित ग्राम / ग्रामों को सम्मिलित	कोष्ठ संख्या 5 में वर्णित ग्राम सभा में पुनर्गठन उपरान्त ग्रामों के नाम	विवरण
1	2	3	नाम 4	किया जाना है 5	6	7
'		3	7	J	O	1
1.	विकास खंड स	दर				
1.	बाडनू दिगथली	 बाडनू घनसेड भोजपुर दिगथली मंडोखर 	1. बाडनू 2. घनसेड	सुई सुरहाड	 सुरहाड बोंगर चिलग वठोग सुई बाडनू घनसेड 	कोष्ट संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ट संख्या 3 के शेष ग्राम, ग्राम सभा "बाडनू दिगथली" में रहेंगे।

	आदेश द्वारा
सचिव	(पंचायती राज)

पंचायती राज विभाग

अधिसूचना

शिमला-171009, 18 दिसम्बर, 2025

संख्याः पीसीएच-एचए (1)3/2024-60498-60506.—क्योंकि विभाग में, जिला हमीरपुर की निम्नलिखित ग्राम सभा क्षेत्रों के पुनर्गठन हेतु प्रस्तावनाएं विचाराधीन हैं ;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (वर्ष 1994 का अधिनियम संख्यांक 4) की धारा 3 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जिला हमीरपुर के ग्राम सभा क्षेत्रों, जिनका विवरण निम्न अनुसूची में दिया गया है, को निम्नानुसार पुनर्गठित करने का प्रस्ताव करते हैं, और यथा अपेक्षित सम्बन्धित ग्राम सभा सदस्यों की जानकारी एवं सार्वजनिक आक्षेप और सुझाव आमंत्रित करने के लिए राज्य सरकार के ई-राजपत्र में प्रकाशित करने और जिला हमीरपुर के उपायुक्त को, इस सम्बन्ध में सुझावों एवं आक्षेपों को प्राप्त करने तथा उन पर विचार करने के लिए प्राधिकृत करने के आदेशदेते हैं;

यदि निम्न अनुसूची में वर्णित ग्राम सभा क्षेत्रों के पुनर्गठन के सम्बन्ध में, सम्बन्धित ग्राम सभा सदस्यों को कोई आपत्ति या सुझाव प्रस्तुत करने हो तो वे अपने आक्षेप या सुझाव इस अधिसूचना के जारी होने के दिनांक से सात (7) दिनों की अविध के भीतर उपायुक्त जिला हमीरपुर को प्रस्तुत कर सकेंगे । उपरोक्त नियत अविध के अवसान के पश्चात आक्षेप या सुझाव, जो कोई भी हो, ग्रहण नहीं किए जाएँगे।

राज्य सरकार, जिला हमीरपुर के निम्न अनुसूची में वर्णित ग्राम सभा क्षेत्रों के पुनर्गठन बारे में अन्तिम अधिसूचना इस सम्बन्ध में उपायुक्त जिला हमीरपुर की सिफारिश के दृष्टिगत् जारी करेगी।

क्र०	ग्राम सभा का	कोष्ठ संख्या-2	कोष्ठ	ग्राम सभा का	कोष्ठ संख्या 5 में	विवरण
सं०	नाम जिससे	में वर्णित ग्राम	संख्या-२ में	नाम जिनमें	वर्णित ग्राम सभा	
	क्षेत्रों / ग्रामों	सभा के ग्रामों के	वर्णित ग्राम	कोष्ठ सं०-४	में पुनर्गठन	
	को अपवर्जित	नाम	सभा से	में वर्णित ग्राम	उपरान्त ग्रामों	
	किया जाना है		अपवर्जित	/ ग्रामों को	के नाम	
			होने वाले	, भारता । सम्मिलित		
			ग्रामों के नाम	किया जाना है		
1	2	3	4	5	6	7
'		3	4)	0	,
	विकास संब स					
1	विकास खंड सु	जानपुर				
1.	मझोग -सुल्ल्तानी	1. गूहल	गूहल	मनिहाल	1. मनिहाल	कोष्ट संख्या 4
		2. बल्ला राजपूतां			2. बन्धार	में वर्णित
		3. बल्ला घिरथा			3. बुगधार	ग्राम/ग्रामों को
		4. डंगू			3. गरोडू गुमन	छोड़कर कोष्ट
		5. रोपा			5. बहल	संख्या ३ के शेष
		6. झलेड़ी			6. पस्तल	ग्राम, ग्राम सभा "मझोग-
		7. कलसाई			7. गूहल	मञ्जाग- सुल्ल्तानी" में
		8. पंजाली अध्याला				सुरस्ताना म रहेंगे l
		9. पंजाली मंडयाला				रहगा
		10. पधर				
		11. सूल				
		12. मझोग-खास				
2.	चलोह	1. अज्जल	1. अज्जल	चमियाणा	1. चिमयाणा	कोष्ट संख्या 4
		2. मजेहडू	2. मजेहडू		2. झुलाणी	में वर्णित
		3. जटेहडू	3. जटेहडू		3. घडा	ग्राम/ग्रामों को
		4. गरोडू	4. गरोडू		4. घिरंड	छोड़कर कोष्ट
		5. त्रैम्ली			5. भरठें	संख्या ३ के शेष
		6. छनेड			6. गरोडू उपरल	ग्राम , ग्राम सभा "चलोह" में
		7. चलोह			7. गरोड बूल्हा	,
		8. धैल			8. भरमाड	रहेंगे ।

9200		राजपत्र, हिमायल इ	1441, ZJ 141119	1, 2025/ 02 41	4, 1947	
		9. नागलम्बर			9. उखली 10. दुलेहड़ 11. अज्जल 12. मजेहडू 13. जटेहडू 14. गरोडू	
3.	री	 ताहुल री भलाना झलेड टिक्कर गरोडू डवाला कंगरी 	लाहुल	चबूतरा	 चबूतरा मटियाल गरोरू रानोता धारु गुजरेरा स्वाहल लाहुल 	कोष्ट संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ट संख्या 3 के शेष ग्राम , ग्राम सभा "री" में रहेंगे।
3	विकास खंड					
4.	दरोगण पति कोट	1. कोटलू 2. जुल्ही 3. धवां अप्पर 4. दरोगण 5. थाणा	1. कोटलू 2. जुल्ही 3. धवां अप्पर	सराहकड़	 सराहकड़ करियाली कटियारा खुर्द कटियारा कलां कोटलू जुल्ही धवां अप्पर 	कोष्ट संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ट संख्या 3 के शेष ग्राम , ग्राम सभा "दरोगण पति कोट" में रहेंगे ।
5.	उटपुर	1. मंडयार 2. उटपुर 3. ताप	मंडयार	पुरली	 पुरली भराहियाँ दी धार जट्टां दी धार रंगिरयां दी धार लंबा दी धार मंडयार 	कोष्ट संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ट संख्या 3 के शेष ग्राम , ग्राम सभा "उटपुर" में रहेंगे
6.	बफडी	1. कौंही 2. पनाहर 3. बफड़ी 4. हरनेड 5. गुम्मर 6. हवाणी 7. ठाणा	1. कौंही 2. पनाहर	छयोड़ी (अधिसूचना दिनांक 11-08-2025 अनुसार ग्राम सभा बोहनी के शेष सभा क्षेत्र का नाम व मुख्यालय छयोड़ी घोषित किया गया है)	 छयोड़ी मलवाना गुधवीं कौंही पनाहर 	कोष्ट संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ट संख्या 3 के शेष ग्राम , ग्राम सभा "बफडी" में रहेंगे

आदेश द्वारा,

सचिव (पंचायती राज)।

DEPARTMENT OF FOOD, CIVIL SUPPLIES & CONSUMER AFFAIRS DISTRICT KINNAUR AT RECKONG PEO

NOTIFICATION

Dated, 11th December, 2025

No. FDS-KNR-LPG/2022/1834-1850.—In succession of the previous notification No FDS-KNR-LPG/2022-1067-1109 dated 01-07-2022 and in exercise of the powers conferred on me under Clause 9(d) (e) of the L.P.G. (Regulation of Supply and Distribution) order 2000, I Dr. Amit Kumar Sharma) IAS, District Magistrate Kinnaur at Reckong Peo (H.P.) do hereby fix additional labour and transportation rates that may be charged on the delivery of the 14.2 kg domestic L.P.G. cylinder refills by the various L.P.G. Agencies operating in District Kinnaur on certain specific focal points as amended in the previous notification.

S1.	Name of the Focal Points (on the road head)	Additional Transport plus Labour			
No		Rate per cylinder (excluding G.S.T.)			
HPSCSC Pooh IOCL Gas Agency					
1.	Gas Agency Pooh to link road Lower Kanam	Rs. 70/- per cylinder			
	Km 37				

All order terms, guidelines and instruction shall remain the same as per the previous notification

Sd/-(Dr. AMIT KUMAR SHARMA IAS), District Magistrate Kinnaur .

In the Court of Sh. Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.).

- 1. Sahil Kapoor aged 26 years, s/o Sh. Vinod Kumar, r/o Vill. Mandilan, P.O. Nihari, Tehsil Rakkar, Distt. Kangra (H.P.).
- 2. Priya aged 22 years, d/o Sh. Rai Singh, r/o Vill. Bugdhar, P.O. Chabutra, Tehsil Sujanpur, Distt. Hamirpur (H.P.).

Versus

General Public

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Sahil Kapoor aged 26 years, s/o Sh. Vinod Kumar, r/o Village Mandilan, P.O. Nihari, Tehsil Rakkar, District Kangra (H.P.) Priya aged 22 years d/o Sh. Rai Singh, r/o Vill. Bugdhar P.O. Chabutra, Tehsil Sujanpur, Distt. Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the

Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 06/09/2025 at Kalanjari Mata Mandir, Tehsil & Distt. Hamirpur (H.P.) as per Hindu Rights and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 20-01-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 16-12-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Sh. Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.).

- 1. Shubham aged 27 years, s/o Sh. Rajinder Kumar, r/o Ward No. 4, Vill Doli, P.O. Sujanpur Tehsil Sujanpur Distt. Hamirpur (H.P.).
- 2. Payal aged 19 years, d/o Sh. Pawan Kumar, r/o Vill. Dadriarhu, P.O. Jandrog, Tehsil & Distt. Chamba (H.P.).

Versus

General Public

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

1. Shubham aged 27 years, s/o Sh. Rajinder Kumar, r/o Ward No. 4, Vill. Doli, P.O. Sujanpur, Tehsil Sujanpur, District Hamirpur (H.P.) and Payal aged 19 years d/o Sh. Pawan Kumar, r/o Vill. Dadriarhu, P.O. Jandrog, Tehsil & Distt. Chamba (H.P.) have filed an application in the court of undersigned under section 5 of Special Marriage Act, 1954 in which they started that they intend to solemnize their marriage within three months of calendar. Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 19-02-2026. The objections received after 19-02-2026 will not entertained and marriage will be registered accordingly.

Issued today on 16-12-2025 under my hand and seal of the court.

Seal. Sd/-

(Vikash Shukla, HPAS)
Marriage Officer-cumSub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

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Neelam Devi

Versus

General Public

Notice to General Public.

Smt. Neelam Devi d/o Sh. Ram Rakha, r/o Village Bohni, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 10-05-1966 but due to ignorance the same could not be entered in the record of Gram Panchayat Sathwin. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant which is 10-05-1966, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of birth which is 10-05-1966 the same will be registered accordingly.

Issued under my hand and seal of the court on 05-12-2025.

Seal. Sd/
Executive Magistrate-cum-Tehsildar,

Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Ramesh Chand

Versus

General Public

Notice to General Public.

Sh. Ramesh Chand s/o Sh. Choudri Ram, r/o Village Phagoti, Tehsil Dhatwal at Bijhari, Distt. Hamirpur has applied in this office for the entry of her date of birth which has taken place on 22-04-1963 but due to ignorance the same could not be entered in the record of Gram Panchayat Railli. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant which is 22-04-1963, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of birth which is 22-04-1963 the same will be registered accordingly.

Issued under my hand and seal of the court on 05-12-2025.

Seal. Sd/-

Executive Magistrate-cum- Tehsildar, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Vijay Kumari

Versus

General Public

Notice to General Public.

Smt. Vijay Kumari d/o Sh. Shaligram, r/o Village Saryana, Tehsil Dhatwal at Bijhari, Distt. Hamirpur H.P. at present w/o Sh. Balak Ram, r/o Village Pandwin, P.O. Mair, Tehsil & District Hamirpur H.P. has applied in this office for the entry of her date of birth which has taken place on 14-08-1973 but due to ignorance the same could not be entered in the record of Gram Panchayat Dandwin. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant which is 14-08-1973, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of birth which is 14-08-1973 the same will be registered accordingly.

Issued under my hand and seal of the court on 10-12-2025.

Seal. Sd/-

Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Executive Magistrate-cum- Tehsildar, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Rattan Devi alias Ratni Devi

Versus

General Public

Notice to General Public.

Smt. Rattan Devi alias Ratni Devi d/o Sh. Kishan Singh, r/o Village Changar, Tehsil Dhatwal at Bijhari, Distt. Hamirpur, H.P. has applied in this office for the entry of her date of birth which has taken place on 15-12-1951 but due to ignorance the same could not be entered in the record of Gram Panchayat Kulhera. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant which is 15-12-1951, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of birth which is 15-12-1951 the same will be registered accordingly.

Issued under my hand and seal of the court on 10-12-2025.

Seal. Sd/-

Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Executive Magistrate-cum- Tehsildar, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Banku Ram

Versus

General Public

Notice to General Public.

Sh. Banku Ram s/o Sh. Dhyan Singh, r/o Village Baragram, Tehsil Dhatwal at Bijhari, Distt. Hamirpur, H.P. has applied in this office for the entry of his date of birth which has taken place on 26-02-1961 but due to ignorance the same could not be entered in the record of Gram Panchayat Baragram. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant which is 26-02-1961, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of birth which is 26-02-1961 the same will be registered accordingly.

Issued under my hand and seal of the court on 03-12-2025.

Seal. Sd/-

Executive Magistrate-cum- Tehsildar, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Swati Dogra, HPAS, Marriage Officer-cum-Sub- Divisional Magistrate, Barsar, District Hamirpur (H.P.)

In the matter of:

- 1. Shri Rohit Kumar s/o Shri Satish Kumar, r/o Sector-7, House No. 459, Gohana, Sonipat Haryana- 131 301.
- 2. Ms. Shabnam Thakur d/o Shri Ashwani Kumar, r/o Village Tukhani, P.O. Banni, Tehsil Barsar, District Hamirpur (H.P.) Applicants.

Versus

General Public

<u>Subject</u>.— Notice for registration of Marriage.

Sh. Rohit Kumar and Mrs. Shabnam Thakur have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, stating there in that they stated that they have solemnized their marriage on 21-10-2023.

Therefore, the General Public is hereby informed through this notice that if any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 06-01-2026. In case no objection is received by 06-01-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued today on 06-12-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub- Divisional Magistrate, Barsar, District Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate, Dheera, Exercising the Powers of Marriage Officer Dheera, District Kangra (H.P.).

NOTICE OF REGISTRATION OF MARRIAGE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT, 1954.

In case:

Vikas Rana and Shalini Devi

v/s

General Public

Application under section 16 of Special Marriage Act, 1954 for registration of Marriage

Application under section 16 of Special Marriage Act, 1954 has been received by the undersigned from Vikas Rana s/o Kuldeep Singh resident of Village Bhatka, P.O. Kiarwan, Tehsil Dheera, District Kangra (H.P.) Pin - 176084 and Shalini Devi d/o Dharuv Dev, r/o Village Ocha, P.O. Gaggal, Tehsil Dheera, District Kangra (H.P.) that they have solemnized their marriage on dated 29-09-2025 at Nag Mandir Ranital, Tehsil Dehra, District Kangra (H.P.) as per Hindu Rites and customs and living as husband and wife since then. If there is any objection to the registration of this marriage the objection in person or through counsel be submitted to this office on or before 16-01-2026, otherwise this marriage will be registered.

Seal. Sd /
Marriage Officer-cum-SDM,

Dheera, District Kangra (H.P.).

In the Court of Sub-Divisional Magistrate, Dheera, Exercising the Powers of Marriage Officer Dheera, District Kangra (H.P.).

NOTICE OF REGISTRATION OF MARRIAGE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT, 1954.

in case:

Sunny Kumar and Sukhjinder Kaur

v/s

General Public

Application under section 16 of Special Marriage Act, 1954 for registration of Marriage.

An application under section 16 of Special Marriage Act, 1954 has been received by the undersigned from Sunny Kumar s/o Prabhat Jagotra, resident of Village Sanhoon, P.O. Sanhoon, Tehsil Thural, District Kangra (H.P.), Pin-176093 and Sukhjinder Kaur, d/o Shri Gurtej Singh, r/o V.P.O. Bandi, Tehsil Bathinda, Punjab Pin-151401 that they have solemnized their marriage on dated 13-11-2025 at V.P.O. Sanhoon, Tehsil Thural, District Kangra (H.P.) as per Hindu Rites and customs and living as husband and wife since then. If there is any objection to the registration of this marriage the objection in person or through counsel be submitted to this office on or before 16-01-2026, otherwise this marriage will be registered.

Seal. Sd /Marriage Officer-cum-SDM,

Dheera, District Kangra (H.P.)

Before the Sub-Divisional Officer (Civil)-cum-Marriage Officer, Dehra, Distt. Kangra (H.P.).

- 1. Ashish Guleria, s/o Sh. Suresh Kumar, r/o Village Narwari, Ward No.1, Post Office Muhal, Tehsil Dehra, Distt Kangra (H.P.).

Versus

General Public

Subject.—Notice for Registration of Marriage.

Sh. Ashish Guleria and Smt. Kritika Devi have filed an application u/s 5 of special Marriage Act, 1954 alongwith supporting affidavits and document before the court of undersigned in which they have started that they intend to solemnize their marriage within next three calender months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing, before this court on or before 07-01-2026. In case no objection is received by 07-01-2026 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on this 8th day of December, 2025.

Seal. Sd/S.D.O. (C)-cum-Marriage Officer,

S.D.O. (C)-cum-Marriage Officer, Dehra, Distt. Kangra (H.P.).

In the Court of Sub-Divisional Magistrate exercising the Power of Marriage Officer Jawalamukhi, Distt. Kangra (H.P.).

In the matter of:

- 1. Akhilesh Sharma aged 32 years s/o Sh. Vijay Kumar, r/o Village Ghalora, P.O. Lower Ghallour, Tehsil Jawalamukhi, Distt. Kangra (H.P.).
- 2. Pooja Kumari aged 30 years d/o Sh. Sher Singh, r/o Village Lakhwal, P.O. Adhwani, Tehsil Jawalamukhi , Distt. Kangra (H.P.). . . . Applicants

Versus

General Public ... Respondent.

Subject.—Notice for Registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 12-05-2023 at village Ghalora, Post Office

Lower Ghallour, Tehsil Jawalamukhi, Distt Kangra (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 27-01-2026 at 11:00 A.M. The objection (s) after 27-01-2026 at 11:00 A.M. will not entertain by this office and then the marriage will be registered according as per the law prescribed.

Issued on this 29th day of November, 2025 under my hand and seal of this office.

Seal. Sd/-

Sub Divisional Magistrate-cum-Marriage Officer Jawalamukhi, Distt. Kangra (H.P.).

In The Court of Sub-Divisional Magistrate Exercising the power of Marriage Officer Jawalamukhi, Distt. Kangra (H.P.).

In the matter of:—

- 1. Anoop Singh aged 23 years s/o Sh. Swarn Singh, r/o Village Bhatti, Post Office Kathog, Tehsil Jawalamukhi, Distt. Kangra (H.P.).
- 2. Sonia aged 22 years d/o Sh. Sohan Singh, r/o V.P.O. Malpur Arkhan, Distt. Shaheed Bhagat Singh Nagar Punjab. ...*Applicants*.

Versus

General Public ...Respondent.

Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have started that they have solemnized their marriage on 04-12-2025 at Nagani Mata Mandir Sapri, Distt. Kangra (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any persons who have objection regarding this marriage can file the objections personally or in writing before this office on or before 20-01-2026 at 11:00 A.M. the objection (s) after 20-01-2026 at 11:00 A.M. will not entertain by this office and then the marriage will be registered according as per the law prescribed.

Issued on this day 8th Day of December 2025 under my hand and seal of this office.

Seal. Sd/-

Sub-Divisional Magistrate-cum-Marriage Officer Jawalamukhi, Distt. Kangra (H.P.).

In the Court of Assistant Collector-cum-Naib Tehsildar, Jawalamukhi, Distt. Kangra (H.P.) 176 031

In the matter of:

Balwant Singh, s/o Smt. Urmila Devi, r/o vill. Darang Mouza Darang, Tehsil Jawalamukhi, Distt. Kangra (H.P.). ... *Applicants*.

Versus

General Public ... Respondent.

Subject.—Application of correction of name Under Section 37/38 of Land Revenue Act, 1954.

Whereas, Balwant Singh s/o Smt. Urmila Devi, r/o Vill. Darang, Mouza Darang, Tehsil Jawalamukhi, Distt. Kangra (H.P.) has submitted an application under section 37/38 of the Land Revenue Act, 1954 alongwith all supportive document such as affidavit, Aadhaar Card, Parivar Nakal, 10th and 12th Passing School Certificate, Passport and Jamabandi Parcha in the court of undersigned.

Wherein, he started that, he belongs to above mentioned address. His name is written as Manesh which is wrong. His original/correct name is "Balwant Singh". Therefore, he request to correct his name as "Balwant Singh" instead of Manesh in the revenue record of Mohal and Mouza Darang, Tehsil Jawalamukhi, as per supportive document enclosed by him with the application.

Therefore, through this proclamation in gazette/leading newspaper, the general public is hereby informed that, if any person having any objection for entry of correction in name of applicant mentioned above, may submit his/her objection in writing to this court on or before 16-01-2026. No Objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on dated 12-12-2025.

Seal. Sd/-

Assistant Collector 2nd Grade Tehsil Jawalamukhi, Distt. Kangra (H.P.).

IN THE COURT OF NAIB TEHILDAR-CUM-EXECUTIVE MAGISTRATE, RAJA KA TALAB DISTT, KANGRA (H.P).

File No. /NTEH/2025 Date of Institution: 12-12-2025

Case Titled: - Registration of Birth

Indu Pathania d/o Shri Baldev Singh Pathania, r/o village Thathar, P.O. Sukhar Chaoudian, Sub-Tehsil Raja Ka Talab, Distt. Kangra H.P.

V/S

The General Public

Notice to General Public

Whereas, Indu Pathania, D/o Shri Baldev Singh Pathania, r/o village Thathar, P.O. Sukhar Chaoudian, Sub-Tehsil Raja Ka Talab, Distt. Kangra H.P. has filed an application before the undersigned that date of birth of her 04-03-1988 but due to ignorance and lack of knowledge it has not been entered in the concerned Gram Panchayat register. She has further stated that she wants to get it registered in Gram Panchayat Gurial, Sub-Tehsil Raja Ka Talab.

The application has attached non-availability certificate, recommendation of Chief Registrar (Birth & Death)-cum-Director Health services Himachal Pradesh Shimla-09. Affidavit of two witnesses namely Sh. Kewal Singh, s/o Sh. Nasib Singh, r/o Village Dhaneti Charuian, P/o Sukhar, Sub-Tehsil Raja Ka Talab, Distt. Kangra H.P. & Sh. Daler Singh Pathania, s/o Sh. Munshi Ram Pathania, r/o Village Thathar, & P.O. Sukhar, Sub-Tehsil Raja Ka Talab, Distt. Kangra H.P. have been attached in support of his claim.

Now, therefore, in pursuance of section 13 (3) of The Registration of Birth & Death Act, 1969 a proclamation to all General public concerned is hereby issued that objection in his regard *i.e.* to the enter the date of birth of **Indu Pathania**, **d/o Sh. Baldev Singh Pathania** shall be heard by the undersigned on **15-01-2026** in his court at Raja Ka Talab. Anyone having any objections in the matter may do so on the said date and place in person or through legal practitioner or his/her recognised agent. In case non-appearance, the proceedings will continue ex-parte and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 15-12-2025

Sd /-Naib Tehildar-Cum-Executive Magistrate, Raja Ka Talab Distt. Kangra (H.P).

IN THE COURT OF NAIB TEHILDAR-CUM-EXECUTIVE MAGISTRATE, RAJA KA TALAB DISTT, KANGRA (H.P).

File No. /NTEH/2025 Date of Institution: 15-12-2025

Case Titled: Registration of Birth

Smt. Sudesh Kumari, D/o Shri Maloa Ram, r/o Village Hara, P.O. Kuthandal, Sub-Tehsil Raja Ka Talab, Distt. Kangra H.P.

V/S

The General Public

Notice to General Public

Whereas, Sudesh Kumari, d/o Shri Maloa Ram, r/o Village Hara, P.O. Kuthandal, Sub-Tehsil Raja Ka Talab, Distt. Kangra H.P. has filed an application before the undersigned that date of birth of her 01-01-1962 but due to ignorance and lack of knowledge it has not been entered in

the concerned Gram Panchayat register. She has further stated that she wants to get it registered in Gram Panchayat Batrahan, Sub-Tehsil Raja Ka Talab.

The application has attached non-availability certificate, recommendation of Chief Registrar (Birth & Death)-cum-Director Health services Himachal Pradesh Shimla-09. Affidavit of two witnesses namely Sh. Sahab Singh, s/o Sh. Dulon Ram, r/o Village Hara, P.O. Kuthandal, Sub-Tehsil Raja Ka Talab, Distt. Kangra H.P. & Sh. Harbans Singh, s/o Sh. Ram Ditta r/o Vill. Hara, & P.O. Kuthandal, Sub-Tehsil, Raja Ka Talab, Distt. Kangra H.P. have been attached in support of his claim.

Now, therefore, in pursuance of section 13 (3) of the registration of Birth & Death Act, 1969 a proclamation to all General public concerned is hereby issued that objection in his regard *i.e.* to the enter the date of birth **Smt. Sudesh Kumari, d/o Shri Maloa Ram,** shall be heard by the undersigned on **25-01-2026** in his court at Raja Ka Talab. Anyone having any objections in the matter may do so on the said date and place in person or through legal practitioner or his/her recognised agent. In case non-appearance, the proceedings will continue ex-parte and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 15-12-2025

S/d-Naib Tehildar-Cum-Executive Magistrate, Raja Ka Talab Distt. Kangra (H.P).

In the Court of Sub-Divisional Magistrate, Kumarsain, District Shimla, Himachal Pradesh

Smt. Lilma Devi w/o Sh. Kant Prasad, r/o Village Sawana, P.O. Kotla, Tehsil Kuamrsain, District Shimla (H.P.) . . . Applicants.

Versus

General Public ...Respondents.

Subject—Proclamation Regarding Correction of Name in Aadhaar card of Smt. Lilma Devi.

Whereas, applicant Smt. Lilma Devi w/o Sh. Kant Prasad r/o Village Sawana, P.O. Kotla, Tehsil Kuamrsain, District Shimla (H.P.) has Submitted an application to this court with the request that in Aadhaar Card her name has been entered as Neelma Devi, which is wrong. Her correct name is Lilma Devi. In support she has attached the copy of family register, copy of Aadhaar Card, her name may be corrected as Lilma Devi in place of Neelma Devi as per the Panchayat Record

Now, therefore, objections are invited from thre general public that if, anyone has any objection regarding correction of name from Neelma Devi to Lilma Devi in the Aadhaar Card, they may appear before the undersigned on or before 21-12-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heared.

Issued today on 24th day of Nov. 2025 under my hand and seal of the court.

Seal.

Sub-Divisional Magistrate,

Kumarsain, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Kumarsain, District Shimla, Himachal Pradesh

Sh. Bihari Lal s/o Sh. Devi Ram, r/o Village Bhuna, P.O. Kangal, Tehsil Kuamrsain, District Shimla (H.P.) . . . Applicants.

Versus

General Public ...Respondents.

Subject— Proclamation Regarding Correction of Date of Birth as 08-12-1959 in place of 01-07-1959 in Aadhaar card No. 5167 3752 1407 of Sh. Bihari Lal.

Whereas, applicant Sh. Bihari Lal s/o Sh. Devi Ram, r/o Village Bhuna, P.O. Kangal, Tehsil Kuamrsain, District Shimla (H.P.) has submitted an application to this court with the request that in the date of birth has been entered as 01-07-1959, which is wrong. His correct date of birth may be corrected as 08-12-1959 in place of 01-07-1959 as per the Panchayat record.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding correction of date of birth from 01-07-1959 to 08-12-1959 in the Aadhaar Card, they may appear before the undersigned on or before 11-01-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heared.

Issued today on 11th day of December, 2025 under my hand and seal of the court.

Seal. Sd/-

Sub-Divisional Magistrate, Kumarsain, District Shimla (H.P.).

CHANGE OF NAME

I, Ajeet Singh s/o Shri Jai Chand Rana, r/o Village Matt Kachhaur (537), P.O. Darkata, ST. Haripur, Tehsil Dehra Gopipur, Distt. Kangra, (H.P.) declare that my & my daughter's name is wrongly written in her Aadhar Card as Vishali Rana, d/o Ajeet Rana instead of Vaishali, d/o Ajeet Singh.

AJEET SINGH s/o Shri Jai Chand Rana, r/o Village Matt Kachhaur (537), P.O. Darkata, ST. Haripur, Tehsil Dehra Gopipur, Distt. Kangra, (H.P.).

I, Ishwar Devi w/o Shri Balbir Singh, r/o Village Chalog, P.O. Gagal Shikor, Tehsil Nahan, Distt. Sirmaur, (H.P.). declare that I have changed my name from Ishwari Devi to Ishwar Devi. May please note all concerned for further.

ISHWAR DEVI w/o Shri Balbir Singh, r/o Village Chalog, P.O. Gagal Shikor, Tehsil Nahan, Distt. Sirmaur, (H.P.).

CHANGE OF NAME

I, Subhadra Devi (New Name) w/o Rama Nand, Village Bhrech, Khalashi (226), Majhar, Shimla-171209 (H.P.) declare that I have changed my name from Soda Devi (Previous Name) to Subhadra Devi (New Name). All concerned please may note.

SUBHADRA DEVI w/o Rama Nand, Bhrech, Khalashi (226), Majhar, Distt. Shimla-171209 (H.P.).

CHANGE OF NAME

I, Rajender Verma (New Name) s/o Shri Bhoop Ram Verma, aged about 59 years, r/o Village Khaljog, P.O. Kamla Nagar, Tehsil Shimla, Distt. Shimla-171006 (H.P.) hereby declare that I have changed my name from Rajinder Singh Verma (Old Name) to Rajender Verma (New Name). All concerned may please note.

RAJENDER VERMA s/o Shri Bhoop Ram Verma, r/o Village Khaljog, P.O. Kamla Nagar, Tehsil Shimla, Distt. Shimla 171006(H.P.).

CHANGE OF NAME

I, Hema Kumari w/o Shri Amar Singh, r/o Village Jugo, P.O. Kairtoo, Tehsil Theog, Distt. Shimla-171201(H.P.) do hereby declare that my correct name is Hema Kumari. However, in my Aadhar Card bearing No. 2429 5866 9639, my Name has been wrongly entered as "Hemavati". All concerned authorities are requested to kindly take note of the same.

HEMA KUMARI w/o Shri Amar Singh, r/o Village Jugo, P.O. Kairtoo, Tehsil Theog, Distt. Shimla- 171201(H.P.).

I, Sushma Negi (New Name). W/o Shri Santosh Raj Negi, age about 49 years r/o Village Spilow, P.O. Spilow, Tehsil Pooh, Distt. Kinnaur (H.P.) hereby declare that I have changed my name from Sushma Devi (Old Name) to Sushma Negi (New Name). All concerned may please note.

SUSHMA NEGI w/o Shri Santosh Raj Negi, r/o Village Spilow, P.O. Spilow, Tehsil Pooh, Distt. Kinnaur,(H.P.).

CHANGE OF NAME

I, Raj Pal s/o Shri Pyare Lal, r/o Ghund (85), Ghoond, Tehsil Theog, Distt. Shimla-171220 (H.P.) declare that I have changed my minor daughter's name from Hirra (Old Name) to Ira (New Name). All concerned please may notice.

RAJ PAL s/o Shri Pyare Lal, r/o Ghund (85), Ghoond, Tehsil Theog, Distt. Shimla-171220 (H.P.).

CHANGE OF NAME

I, Bina (New Name) w/o Shri Mohammad Talim, Village Dwadapul, Tehsil Chopal, Kima Chandrauli (135), Distt. Shimla-171210 (H.P.) declare that I have changed my name from Rubeena Shekh (Previous Name) to Bina (New Name). All concerned please may note.

BINA w/o Shri Mohammad Talim, Village Dwadapul, Tehsil Chopal, Kima Chandrauli (135), Distt. Shimla-171210 (H.P.).

CHANGE OF NAME

I, Geeta Devi (New Name) w/o Padam Dev, Village Keharli, Tehsil Theog, Karaili (116), Distt. Shimla, Chhaila-171220 (H.P.) declare that I have changed my name from Pushpa (Previous Name) to Geeta Devi (New Name). All concerned please may note.

GEETA DEVI w/o Shri Padam Dev, Village Keharli, Tehsil Theog, Karaili (116), Distt. Shimla, Chhaila-171220 (H.P.).

I, Sunita Devi w/o Krishan Kumar, r/o Village Anderli Malhan, P.O. Lohardi, Tehsil Multhan, District Kangra (H.P.)-176122 declare that I have changed my name in my Aadhar Card No. 2512 1461 6429 from Sangti Devi to Sunita Devi. All concerned please may note.

SUNITA DEVI w/o Krishan Kumar, r/o Village Anderli Malhan, P.O. Lohardi, Tehsil Multhan, District Kangra (H.P.)-176122.

CORRECTION OF NAME

I, Lata Choudhary (33 years) w/o Sh. Rajeev Kumar, r/o Ward No. 4, Village Baidi, P.O. Bandi, Tehsil and District Kangra (H.P.) declare that my son's correct name is Anik Choudhary in his birth certificate and other documents. But in Aadhar Card wrongly entered as Anika Choudhary. So correct it as Anik Choudhary instead of Anika Choudhary. All concerned note it.

LATA CHOUDHARY w/o Sh. Rajeev Kumar, r/o Ward No. 4, Village Baidi, P.O. Bandi, Tehsil and District Kangra (H.P.).

CORRECTION OF NAME

I, Pritama Devi w/o Dharam Chand, r/o Ward-6, VPO Rehlu, Tehsil Shahpur, Distt. Kangra (H.P.) declare that in the Army service record of my husband my name is entered as Prito Devi, whereas in my Aadhar Card No. 5879 9644 3747 my name is wrongly entered as Pritama Devi. I have changed my name from Pritama Devi to Prito Devi. All concerned please note.

PRITAMA DEVI w/o Dharam Chand, r/o Ward-6, VPO Rehlu, Tehsil Shahpur, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Gompati Devi w/o Tek Chand, P.O. Sadayana, Tehsil Sadar Paprahal, Distt. Mandi (H.P.) declare that I have changed my name in my Aadhar No. 3621 9213 0736 as Gomati Devi is wrongly entered, correct name is Gompati Devi.

GOMPATI DEVI w/o Tek Chand, P.O. Sadayana, Tehsil Sadar Paprahal, Distt. Mandi (H.P.).

I, Virender Sharma s/o Sh. Layak Ram, aged about 36 years r/o Village Borar, P.O. Koti Bounch, Tehsil Shillai, Distt. Sirmaur (H.P.) hereby declare that I have changed my minor daughter's name from Sameecha (Old Name) to Samiksha (New Name) for all purposes. All concerned please may note.

VIRENDER SHARMA s/o Sh. Layak Ram, r/o Village Borar, P.O. Koti Bounch, Tehsil Shillai, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Anjali Kumari aged about 22 years, d/o Shishu Pal, r/o P.O. Gawas, Village Mini, Tehsil Chidgaon Bhatwari (141), P.O. Kaloti, Distt. Shimla (H.P.)-171207 declare that I have changed my name from Anjali Kumari (Old Name) to Anju Bala (New Name). All concerned please may notice.

ANJALI KUMARI d/o Shishu Pal, r/o P.O. Gawas, Village Mini, Tehsil Chidgaon Bhatwari (141), P.O. Kaloti, Distt. Shimla (H.P.)-171207.

CHANGE OF NAME

I, Deen Mohammad s/o Sh. Najeer Mohammad, r/o Village Jadli (251), P.O. Patt Brawri, Tehsil & Distt. Solan (H.P.) declare that I have changed my minor son's name from Rahman to Rehman. May please note all concerned for further.

DEEN MOHAMMAD s/o Sh. Najeer Mohammad, r/o Village Jadli (251), P.O. Patt Brawri, Tehsil & Distt. Solan (H.P.).

CHANGE OF NAME

I, Sarla w/o Sh. Ramesh, r/o Neri Ratoli (62) Pabiana, Tehsil Rajgarh, Distt. Sirmaur (H.P.)-173101 declare that I have changed my name from Sarla to Asha Devi. May please note all concerned for further.

SARLA w/o Sh. Ramesh, r/o Neri Ratoli (62) Pabiana, Tehsil Rajgarh, Distt. Sirmaur (H.P.)-173101.

I, Anita w/o Sh. Naresh Kumar, r/o Village & P.O. Bhumti (374), Tehsil Arki, Distt. Solan (H.P.) declare that I have changed my name from Anita to Neeta Devi. May please note all concerned for further.

ANITA w/o Sh. Naresh Kumar, r/o Village & P.O. Bhumti (374), Tehsil Arki, Distt. Solan (H.P.).

CORRECTION OF NAME

I, Vikas Saini (24 years) s/o Sh. Ved Parkash, r/o Ward No. 3, Village Sadarpur, P.O. Tanda, Tehsil Nagrota Bagwan, Distt. Kangra (H.P.) declare that the name of my father in my school record *i.e.*, matriculation certificate is recorded as Ved Prakash instead of Ved Parkash. Whereas my father's correct name is Ved Parkash. That I have passed matriculation in the year 2018 *vide* Roll No. 2254785 from CBSE. That Ved Prakash and Ved Parkash is one and the sane person.

VIKAS SAINI s/o Sh. Ved Parkash, r/o Ward No. 3, Village Sadarpur, P.O. Tanda, Tehsil Nagrota Bagwan, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Saroj Bala d/o Shri Nain Singh, w/o Shri Ramesh Chand, r/o Village Mandoli, Tehsil Renuka Ji, Distt. Sirmaur (H.P.) declare that in my Aadhar Card 3021 2541 6957 my name has been erroneously printed as Bala Devi. My actual name is Saroj Bala which may be corrected in my Aadhar Card.

SAROJ BALA d/o Shri Nain Singh, w/o Shri Ramesh Chand, r/o Village Mandoli, Tehsil Renuka Ji, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Lobhi Devi w/o Sh. Ganga Ram, r/o H. No. 10/1 A, Village Badiyar, P.O. Nandpur, Tehsil Jubbal, Distt. Shimla (H.P.)-171206 declare that I have changed my name from Lobhi Devi to Lob Devi. May please note all concerned for further.

LOBHI DEVI w/o Sh. Ganga Ram, r/o H. No. 10/1 A, Village Badiyar, P.O. Nandpur, Tehsil Jubbal, Distt. Shimla (H.P.)-171206.

I, Ranbir Singh s/o Sh. Chattar Singh, r/o Village Galog-Shaka in (16), P.O. Taproli, Tehsil Rajgarh, Distt. Sirmaur (H.P.) have changed my name from Ranbir Singh to Ranvir Thakur. May please note all concerned for further.

RANBIR SINGH s/o Sh. Chattar Singh, r/o Village Galog-Shaka in (16), P.O. Taproli, Tehsil Rajgarh, Distt. Sirmaur (H.P.).

CORRECTION OF NAME

I, Gaurav Kumar s/o Mangat Ram, r/o Ward No. 5, Village & P. O. Chandpur, Tehsil Palampur, Chandpur (227), District Kangra-(H.P.) 176061. declare that my daughter's correct name is TEJESHWANI, whereas it has been wrongly mentioned as TEJASVI/तेजस्वी in some record Both names refer to one and the same child. Henceforth, she shall be known by the correct name TEJESHWANI for all legal and official purposes.

GAURAV KUMAR s/o Mangat Ram, r/o Ward No. 5, Village & P.O. Chandpur, Tehsil Palampur, Chandpur (227), District Kangra-(H.P.) 176061.

CHANGE OF NAME

I, Ganga Devi w/o Sh. Umesh Kumar, r/o Village Rihar (438), P.O. Malera, Tehsil Kasauli, District Solan (H.P.) declared that I have changed my minor son's name from Uplx to Uplakshya. May please note all concerned, for further.

GANGA DEVI w/o Sh. Umesh Kumar, r/o Village Rihar (438), P.O. Malera, Tehsil Kasauli, District Solan (H.P.).

CORRECTION OF NAME

I, Surender Singh s/o Sh. Bhagwan Singh r/o Village Dhar, P.O. Sakrah, Tehsil Shimla (Rural) Distt. Shimla (H.P.) declare that in my Aadhar Card bearing no. 4540 8467 2633 my name is wrongly entered as Surinder Singh which should be corrected as Surender Singh. Please correct this.

SURENDER SINGH s/o Sh. Bhagwan Singh r/o Village Dhar, P.O. Sakrah,, Tehsil Shimla (Rural) Distt. Shimla (H.P.)

CORRECTION OF NAME

I, Pawan Kumar s/o Sh Nikka Ram, Village Upperli Sukdiah, Sukria Upperli 27/1, P.O. Jansooh, Distt. Hamirpur (H.P.) declare that in my minor Daughter's Aadhar No. 4835 7376 3322 as Bandita is wrongly entered, correct name is Vandita.

PAWAN KUMAR, s/o Sh Nikka Ram, Village Upperli Sukdiah, Sukria Upperli 27/1, P.O. Jansooh, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Archana Kashyap d/o Madhav Lal, 60/2 Purani Mandi, Post Office Purani Mandi, Tehsil Sadar Purani Mandi, Distt Mandi (H.P.) declare that in my addhar card No 2188 0723 2249, my name wrongly entered as Archana, where as my correct name is Archana Kashyap.

ARCHANA KASHYAP d/o Madhav Lal, 60/2 Purani Mandi, Post Office Purani Mandi, Tehsil Sadar Purani Mandi, Distt Mandi (H.P.).

CHANGE OF NAME

I, Shakuntla Devi w/o Sh. Keshav Singh, r/o Vill. Khuthrin, P.O. Ladraur, Teh. Bhoranj, Distt. Hamirpur (H.P.) declare that I have changed my name from Kamlesh Kumari to Shakuntla Devi for all purposes in future. Please Note.

SHAKUNTLA DEVI w/o Sh. Keshav Singh, r/o Vill. Khuthrin, P.O. Ladraur, Teh. Bhoranj, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Khem Singh s/o Shri Choudhary Ram r/o Village Kand Kosri, P.O. Dharer, Tehsil Baijnath, District Kangra, Himachal Pradesh-176125, declare that I have changed my name in Aadhar Card No. 5101 1081 2245 from Khemi Singh to Khem Singh. All concerned please may note.

KHEM SINGH
s/o Shri Choudhary Ram,
r/o Village Kand Kosri,
P.O. Dharer, Tehsil Baijnath,
District Kangra, Himachal Pradesh-176125,

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला—5 द्वारा मुद्रित तथा प्रकाशित इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट http://rajpatrahimachal.nic.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।